

PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, with your kind permission, on behalf of my colleague, Shri Suresh Gopi, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section 4 of Section 27 and Section 28 of the Indian Institute of Petroleum and Energy Act, 2017: -

- (a) Annual Report of the Indian Institute of Petroleum and Energy (IIPPE), Visakhapatnam, Andhra Pradesh, for the year 2023-24.
- (b) Annual Accounts of the Indian Institute of Petroleum and Energy (IIPPE), Visakhapatnam, Andhra Pradesh, for the year 2023-24, and the Audit Report thereon.
- (c) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2389/18/25]

Report and Accounts (2023-24) of SCCL, BhadrakotiKothagudem, Telangana and related papers

कोयला मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दूबे) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) A copy each (in English and Hindi) of the following papers, under sub-section 1 (b) of Section 394 of the Companies Act: -

- (a) One Hundred and Third Annual Report and Accounts of the Singareni Collieries Company Limited (SCCL), BhadrakotiKothagudem, Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 2463/18/25]

I. Report and Accounts (2022-23 and 2023-24) of HPL, New Delhi; NCRPB, New Delhi and related papers

II. MoU (2022-23) between the Government of India and NCRPB

जल शक्ति मंत्रालय में राज्य मंत्री (श्री राज भूषण चौधरी) : महोदय, मैं श्री तोखन साहू की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I (i) (1) A copy each (in English and Hindi) of the following papers, under sub-

section 1 (b) of Section 394 of the Companies Act: -

- (a) Seventy-first Annual Report and Accounts of the Hindustan Prefab Limited (HPL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2475/18/25]

(ii) (1) A copy each (in English and Hindi) of the following papers, under Section 26 of the National Capital Region Planning Board Act, 1985: -

- (a) Annual Report of the National Capital Region Planning Board (NCRPB), New Delhi, for the year 2022-23.
 - (b) Annual Accounts of the National Capital Region Planning Board (NCRPB), New Delhi, for the year 2022-23, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Board.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2473/18/25]

II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Housing and Urban Affairs) and the National Capital Region Planning Board (NCRPB), for the year 2022-23.

[Placed in Library. See No. L.T. 2474/18/25]

Notifications of the Ministry of Jal Shakti

जल शक्ति मंत्रालय में राज्य मंत्री (श्री राज भूषण चौधरी) : महोदय, मैं बांध सुरक्षा अधिनियम, 2021 की धारा 55 के अधीन जल शक्ति मंत्रालय (जल संसाधन, नदी विकास और गंगा संरक्षण विभाग) की निम्नलिखित अधिसूचनाओं और व्याख्यात्मक ज्ञापन तथा उद्देश्यों और कारणों के कथन की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (1) No. TE-32/2/2023-NDSA-MOWR., dated the 17th December, 2024, publishing the Vulnerability and Hazard Classifications of Dams Regulations, 2024.
- (2) No. TE-32/2/2023-NDSA, dated the 21st January, 2025, publishing the